

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 63/88

198

DATE OF DECISION 6.3.1989

Shri A.B.Kulkarni and another Petitioners

Applicants in person

Advocate for the Petitioner(s)

Versus

General Manager, Telecom Factory, Respondent's
Bombay and others,

Mr.V.S.Masurkar

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(27)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA No. 63/88

1. Shri Arvind Bhagwant Kulkarni
2. Shri Shantilal Jivandas Shah
C/o. All India Telegraph Engineering
Employees Union Class-III at
Telecom Factory, Deonar, Bombay-88. Applicants

V/S.

General Manager,
Telecom Factory,
Bombay.

AND TWO OTHERS. Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances:

Applicants in person

Mr.V.S.Masurkar
Advocate
for the respondents

ORAL JUDGMENT

Dated: 6.3.1989

(PER: M.B.Mujumdar, Member (J))

Mr.V.S.Masurkar, learned advocate for the
respondents is present.

2. The applicants who are present have given an
application requesting to allow them to withdraw the
application. That application be numbered as Misc.
Petition. The applicants affirm that they want to
withdraw the O.A. Hence, the application is disposed
of as withdrawn, with no orders as to costs.

3. Misc. Petition is disposed of.

John
(M.Y.Priolkar)
Member (A)

John
(M.B.Mujumdar)
Member (J)